## **HIGH COURT OF SIKKIM**



Vol. 11, Issue No. 2

April to June, 2016



#### **EDITORIAL BOARD**

Hon'ble Mr. Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim

Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim

#### **COMPILED BY**

Mrs. K.C. Barphungpa, Registrar General

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## HIGH COURT OF SIKKIM EDITORIAL BOARD



Hon'ble Shri Justice Sunil Kumar Sinha,
Chief Justice,
High Court of Sikkim



<u>Hon'ble Smt. Justice Meenakshi Madan Rai,</u>

<u>Judge,</u>

<u>High Court of Sikkim</u>

### **VACANCIES IN COURTS**

(i) Vacancies in the High Court of Sikkim as on 30.06.2016

| Sl.No | Sanctioned<br>Strength | Working Strength | Vacancies |
|-------|------------------------|------------------|-----------|
| 1.    | 03                     | 02               | 01        |

(ii) Vacancies in the District & Subordinate Courts as on 30.06.2016

| Sl.No | Sanctioned<br>Strength                      | Working Strength | Vacancies   |
|-------|---|------------------|---|
| 1.    | Superior Judicial<br>Service<br>(SSJS) - 10 | 07               | 01 post of District & Sessions Judge (Spl. Div1) and 01 post of District & Sessions Judge (Spl. DivII) & 01 post in the cadre of SSJS created (in compliance to the direction passed by the Hon'ble Supreme Court in Brij Mohan Lal Vs. Union of India) |
| 2.    | Sikkim Judicial<br>Service<br>(SJS) – 08    | 07               | 01 01 post of CJM-cum-Civil Judge (South & West)  |
| Total | 18  | 14               | 04  |

#### INSTITUTION, DISPOSAL & PENDENCY OF CASES

## (1) Statement of Main & Misc. Cases in the High Court of Sikkim from 01.04.2016 to 30.06.2016.

| SI. No. | Pending as on 30.06.2016 | Institution | Disposal   | Pending as on 30.06.2016 |
|---------|--------------------------|-------------|------------|--------------------------|
|         | Main Cases               | Main Cases  | Main Cases | Main Cases               |
| 1.      | 128                      | 51          | 56         | 123                      |

## (2) Total Institution, Disposal & Pendency of cases in the Subordinate Courts of Sikkim from 01.04.2016 to 30.06.2016.

| NAME OF                          |                |   | CIVIL   | CASES  |   |   | CRIMINAL CASES  |  |   |  |  |
|----------------------------------|----------------|---|---|--|---|---|---|--|---|--|--|
|                                  |                | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency at<br>the end of<br>30.06.2016 | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency at<br>the end of<br>30.06.2016 |  |  |
| East District at Gangtok         | Main<br>cases  | 243                                       | 65  | 62   | 246                                     | 723                                       | 177   | 192  | 708                                     |  |  |
|                                  | Misc.<br>cases | 95  | 45  | 63   | 77                                      | 18  | 271   | 270  | 19                                      |  |  |
| West<br>District at<br>Gyalshing | Main<br>cases  | 25  | 27  | 22   | 30                                      | 35  | 41  | 41   | 35                                      |  |  |
| Gyaisining                       | Misc.<br>cases | 11  | 11  | 09   | 13                                      | 13  | 74  | 84   | 03                                      |  |  |
| North<br>District at<br>Mangan   | Main<br>cases  | 04  | 03  | 03   | 04                                      | 09  | 08  | 09   | 08                                      |  |  |
|                                  | Misc.<br>cases | 14  | 10  | 16   | 08                                      | 00  | 31  | 28   | 03                                      |  |  |
| South<br>District at<br>Namchi   | Main<br>cases  | 29  | 13  | 16   | 26                                      | 99  | 81  | 75   | 105                                     |  |  |
| Namen                            | Misc.<br>cases | 27  | 41  | 39   | 29                                      | 03  | 97  | 100  | 00                                      |  |  |
| Family<br>Courts                 | Main<br>cases  | 99  | 69  | 58   | 110                                     | 31  | 19  | 27   | 23                                      |  |  |
|                                  | Misc.<br>cases | 00  | 04  | 02   | 02                                      | 16  | 09  | 18   | 07                                      |  |  |
| Fast Track<br>Courts             | Main<br>cases  | -   | -   | -  | -                                       | 04  | 05  | 02   | 07                                      |  |  |
|                                  | Misc.<br>cases | -   | -   | -  | -                                       | 00  | 03  | 03   | 00                                      |  |  |
| Juvenile<br>Justice<br>Boards    | Main<br>cases  | -   | -   | -  | -                                       | 32  | 22  | 37   | 17                                      |  |  |
| DUATUS                           | Misc.<br>cases | -   | -   | -  | -                                       | 00  | 09  | 09   | 00                                      |  |  |
| Total Main C                     | ases           | 400                                       | 177   | 161  | 416                                     | 933                                       | 353   | 383  | 903                                     |  |  |
| Total Misc. C                    | ases           | 147                                       | 111   | 129  | 129                                     | 50  | 494   | 512  | 32                                      |  |  |

### INSTITUTION, DISPOSAL AND PENDENCY OF CASES DISTRICT WISE

(1) Total Institution, Disposal and Pendency of cases in the Subordinate Courts of Sikkim from 01.04.2016 to 30.06.2016 (i) East District at Gangtok.

| NAME OF  | THE            | E CIVIL CASES CRIMINAL CASES              |   |  |  |   |   |  |  |
|--|----------------|---|---|--|--|---|---|--|--|
| COURTS   |                | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency<br>at the end<br>of<br>30.06.2016 | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency<br>at the end<br>of<br>30.06.2016 |
|  | Main<br>cases  | 102                                       | 40  | 36   | 106  | 106                                       | 31  | 27   | 110  |
| (East)   | Misc.<br>cases | 78  | 43  | 57   | 64   | 04  | 112   | 110  | 06   |
| District &<br>Sessions<br>Judge                | Main<br>cases  | 00  | 03  | 00   | 03   | 00  | 00  | 00   | 00   |
| (Spl. DivI)                                    | Misc.<br>cases | 01  | 00  | 00   | 01   | 00  | 00  | 00   | 00   |
| District &<br>Sessions<br>Judge                | Main<br>cases  | 10  | 00  | 05   | 05   | 03  | 00  | 01   | 02   |
| (Spl. DivII)                                   | Misc.<br>cases | 00  | 00  | 00   | 00   | 00  | 00  | 00   | 00   |
| Chief<br>Judicial<br>Magistrate-               | Main<br>cases  | 11  | 04  | 05   | 10   | 357                                       | 107   | 134  | 330  |
| cum- Civil<br>Judge<br>(East &<br>North)       | Misc.<br>cases | 05  | 00  | 00   | 05   | 07  | 99  | 100  | 06   |
| Civil Judge-<br>cum-<br>Judicial<br>Magistrate | Main<br>cases  | 120                                       | 18  | 16   | 122  | 257                                       | 39  | 30   | 266  |
| (East)   | Misc.<br>cases | 11  | 02  | 06   | 07   | 07  | 60  | 60   | 07   |
| Total Main C                                   | ases           | 243                                       | 65  | 62   | 246  | 723                                       | 177   | 192  | 708  |
| Total Misc. Cases                              |                | 95  | 45  | 63   | 77   | 18  | 271   | 270  | 19   |

#### (ii) West District at Gyalshing

| NAME OF THE  | COURT            |   | CIVIL   | CASES  |  |   | CRIMINA   | L CASES  |  |
|--|------------------|---|---|--|--|---|---|--|--|
|  |                  | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency<br>at the end<br>of<br>30.06.2016 | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency<br>at the end<br>of<br>30.06.2016 |
| District &<br>Sessions<br>Judge (West)               | Main<br>cases    | 14  | 24  | 18   | 20   | 19  | 09  | 11   | 17   |
| Judge (West)   | Misc.<br>cases   | 10  | 07  | 06   | 11   | 00  | 28  | 27   | 01   |
| Civil Judge-<br>cum- Judicial<br>Magistrate          | Main<br>cases    | 06  | 03  | 00   | 09   | 11  | 20  | 24   | 07   |
| (West)   | Misc.<br>cases   | 01  | 04  | 03   | 02   | 00  | 28  | 28   | 00   |
| * Civil Judge-<br>cum-Judicial                       | Main<br>cases    | 05  | 00  | 04   | 01   | 05  | 12  | 06   | 11   |
| Magistrate,<br>Soreng<br>Subdivision,<br>West Sikkim | Misc.<br>cases   | 00  | 00  | 00   | 00   | 13  | 18  | 29   | 02   |
| Total Main Case                                      | Total Main Cases |   | 27  | 22   | 30   | 35  | 41  | 41   | 35   |
| Total Misc. Cases                                    |                  | 11  | 11  | 09   | 13   | 13  | 74  | 84   | 03   |

#### (iii) North District at Mangan

| NAME OF<br>COURT   |                |   | CIVIL   | CASES  |  | CRIMINAL CASES                            |   |  |  |
|--|----------------|---|---|--|--|---|---|--|--|
|  |                | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency<br>at the end<br>of<br>30.06.2016 | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency<br>at the end<br>of<br>30.06.2016 |
| District &<br>Sessions<br>Judge (North)                    | Main<br>cases  | 03  | 02  | 03   | 02   | 01  | 02  | 02   | 01   |
| - , ,  | Misc.<br>cases | 14  | 06  | 12   | 08   | 00  | 12  | 09   | 03   |
| Civil Judge-<br>cum- Judicial<br>Magistrate                | Main<br>cases  | 01  | 01  | 00   | 02   | 08  | 04  | 05   | 07   |
| (North)  | Misc.<br>cases | 00  | 03  | 03   | 00   | 00  | 17  | 17   | 00   |
| *Civil Judge-<br>cum-Judicial                              | Main<br>cases  | 00  | 00  | 00   | 00   | 00  | 02  | 02   | 00   |
| Magistrate,<br>Chungthang<br>Sub Division,<br>North Sikkim | Misc.<br>cases | 00  | 01  | 01   | 00   | 00  | 02  | 02   | 00   |
| Total Main Cases   |                | 04  | 03  | 03   | 04   | 09  | 08  | 09   | 08   |
| Total Misc. Cases  |                | 14  | 10  | 16   | 08   | 00  | 31  | 28   | 03   |

#### (iv) South District at Namchi

| •.  | NAME OF THE<br>COURTS |   | CIVIL   | CASES  |  |   | CRIMINAL CASES  |  |  |  |
|---|-----------------------|---|---|--|--|---|---|--|--|--|
|   |                       | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2015 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency<br>at the end<br>of<br>30.06.2016 | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016 | Pendency<br>at the end<br>of<br>30.06.2016 |  |
| District & Sessions Judge (South)           | Main<br>cases         | 11  | 07  | 08   | 10   | 70  | 15  | 14   | 71   |  |
|   | Misc.<br>cases        | 20  | 38  | 30   | 28   | 00  | 26  | 26   | 00   |  |
| Chief Judicial<br>Magistrate-<br>cum- Civil | Main<br>cases         | 00  | 00  | 00   | 00   | 17  | 39  | 42   | 14   |  |
| Judge (South & West)                        | Misc.<br>cases        | 02  | 00  | 02   | 00   | 01  | 38  | 39   | 00   |  |
| Civil Judge-<br>cum- Judicial<br>Magistrate | Main<br>cases         | 18  | 06  | 08   | 16   | 12  | 27  | 19   | 20   |  |
| (South)                                     | Misc.<br>cases        | 05  | 03  | 07   | 01   | 02  | 33  | 35   | 00   |  |
| Total Main Cas                              | es                    | 29  | 13  | 16   | 26   | 99  | 81  | 75   | 105  |  |
| Total Misc. Cases                           |                       | 27  | 41  | 39   | 29   | 03  | 97  | 100  | 00   |  |

#### (v) Family Courts

| NAME OF                     |                |   | CIVIL  | CASES   |  | CRIMINAL CASES                                |  |  |  |
|-----------------------------|----------------|---|--|---|--|---|--|--|--|
|                             |                | Opening<br>balance as<br>on<br>01.04.2016 | Institution<br>from<br>01.04.201<br>6 to<br>30.06.201<br>6 | Disposal<br>from<br>01.04.201<br>6 to<br>30.06.201<br>6 | Pendency<br>at the end<br>of<br>30.06.201<br>6 | Opening<br>balance<br>as on<br>01.04.201<br>6 | Institution<br>from<br>01.04.201<br>6 to<br>30.06.201<br>6 | Disposal<br>from<br>01.04.201<br>6<br>to<br>30.06.201<br>6 | Pendency<br>at the end<br>of<br>30.06.201<br>6 |
| ,                           | Main<br>cases  | 74  | 51   | 41  | 84   | 19  | 11   | 14   | 16   |
| J                           | Misc.<br>cases | 00  | 03   | 02  | 01   | 06  | 06   | 09   | 03   |
| Family<br>Court West<br>at  | Main<br>cases  | 05  | 06   | 06  | 05   | 03  | 04   | 05   | 02   |
| Gyalshing                   | Misc.<br>cases | 00  | 00   | 00  | 00   | 00  | 00   | 00   | 00   |
| Family<br>Court<br>North at | Main<br>cases  | 01  | 00   | 01  | 00   | 01  | 00   | 01   | 00   |
| Mangan                      | Misc.<br>cases | 00  | 00   | 00  | 00   | 00  | 00   | 00   | 00   |
| Family<br>Court<br>South at | Main<br>cases  | 19  | 12   | 10  | 21   | 08  | 04   | 07   | 05   |
| Namchi                      | Misc.<br>cases | 00  | 01   | 00  | 01   | 10  | 03   | 09   | 04   |
| Total Main Cases            |                | 99  | 69   | 58  | 110  | 31  | 19   | 27   | 23   |
| Total Misc. Cases           |                | 00  | 04   | 02  | 02   | 16  | 09   | 18   | 07   |

#### (vi) Fast Track Court

| NAME OF THE                           | COURT       |                                     |   | CRIMINAL CASES                                  |                                      |
|---------------------------------------|-------------|-------------------------------------|---|---|--------------------------------------|
|                                       |             | Opening balance<br>as on 01.04.2016 | Institution<br>from<br>01.04.2016<br>to<br>30.06.2016 | Disposal from<br>01.04.2016<br>to<br>30.06.2016 | Pendency at the end of<br>30.06.2016 |
| Fast Track Court<br>(East & North) at | Main cases  | 02                                  | 03  | 01  | 04                                   |
| Gangtok                               | Misc. cases | 00                                  | 01  | 01  | 00                                   |
| Fast Track Court<br>(South & West) at | Main cases  | 02                                  | 02  | 01  | 03                                   |
| Gyalshing                             | Misc. cases | 00                                  | 02  | 02  | 00                                   |
| Total Main Cases                      |             | 04                                  | 05  | 02  | 07                                   |
| Total Misc. Cases                     |             | 00                                  | 03  | 03  | 00                                   |

#### (vii) Juvenile Justice Boards

| TS          |  | CRIMINAL CAS  | SES   |  |
|-------------|--|---|---|--|
|             | Opening balance as<br>on 01.04.2016  | Institution from<br>01.04.2016<br>to<br>30.06.2016  | Disposal<br>from<br>01.04.2016<br>to<br>30.06.2016  | Pendency at<br>the end of<br>30.06.2016  |
| Main cases  | 30   | 12`   | 30  | 12   |
| Misc. cases | 00   | 04  | 04  | 00   |
| Main cases  | 01   | 08  | 04  | 05   |
| Misc. cases | 00   | 02  | 02  | 00   |
| Main cases  | 01   | 00  | 01  | 00   |
| Misc. cases | 00   | 01  | 01  | 00   |
| Main cases  | 00   | 02  | 02  | 00   |
| Misc. cases | 00   | 02  | 02  | 00   |
|             | 32   | 22  | 37  | 17   |
|             | 00   | 09  | 09  | 00   |
|             | Misc. cases  Main cases  Misc. cases  Main cases  Misc. cases  Misc. cases | Main cases         30           Misc. cases         00           Main cases         01           Misc. cases         00           Main cases         01           Misc. cases         00           Main cases         01           Misc. cases         00           Main cases         00           Misc. cases         00           32 | Opening balance as on 01.04.2016         Institution from 01.04.2016 to 30.06.2016           Main cases         30         12`           Misc. cases         00         04           Main cases         01         08           Misc. cases         00         02           Main cases         01         00           Misc. cases         00         01           Main cases         00         02           Misc. cases         00         02           Misc. cases         00         02           Misc. cases         00         02           22         22 | Opening balance as on 01.04.2016         Institution from 01.04.2016 to 30.06.2016         Disposal from 01.04.2016 to 30.06.2016           Main cases         30         12`         30           Misc. cases         00         04         04           Misc. cases         01         08         04           Misc. cases         00         02         02           Main cases         01         00         01           Misc. cases         00         01         01           Main cases         00         02         02           Misc. cases         00         02         02           Misc. cases         00         02         02           Misc. cases         00         02         02           22         32         37 |

#### SOME RECENT JUDGMENTS OF HIGH COURT OF SIKKIM

#### FROM (01.04.2016 to 30.06.2016)

- State shall ensure availability of basic health facilities at 1. all the hospitals/health centres: [WP(PIL) No. 39 of 2012 (Rinzing Kazi Vs. State of Sikkim & Ors.-Disposed 05/04/2016]: This PIL was filed seeking effective implementation of the National Rural Health Mission (NRHM) in the State of Sikkim by issuing appropriate orders to provide required facilities personnel in remote rural villages of the State, focusing particular on the health of the women, children and senior citizens being marginalized groups of the society. The Court disposed of the said PIL by issuing a number of directions, some of which are: (1) the State will ensure availability of life saving drugs in all the hospitals/health centres; (2) Janani Suraksha Yojana (JSY) and Janani Sishu Suraksha Karyakram (JSSK) shall be implemented in their letter and spirit so that all the eligible women and children proper benefits from these schemes; (3)Government shall make all endeavours to establish a blood bank in each district and also to establish blood storage facility in each Community Health Centre (CHC) in near future; (4) State will create a free medicine counter in all district hospitals; (5) there shall be separate OPD card centres at STNM Hospital, viz. male, female and senior citizens which shall be regular in the morning and afternoon and afternoon OPD shall be maintained strictly; (5) an inquiry desk shall be available at STNM Hospital, Gangtok which would be easily visible to assist the patients/their attendants.
- 2. Conviction for an offence lesser in gravity than the one charged with is justified in law: In Crl. Appeal No. 26 of 2015 (Budha Singh Tamang Vs. State of Sikkim, disposed of on 19/04/2016), the issue before the Court was whether the Ld. Trial Court was justified in sentencing the appellant for the offence of molestation of a 12 year old girl on 02/12/2014 under section 9(m)/10 of the POCSO Act, 2012 and section 354 IPC simpliciter, although the charges were framed under Section 5(m) of the POCSO Act, 2012, Section 376(2)(i) and Section 354B of IPC for the said offence. In this regard, referring to Section 222(2) of the Cr. P. C., 1973, which permits conviction on a minor offence than the one charged with if so proved, the Court held that the gravity of an offence under Section 9(m)/10 of the POCSO Act is less than under Section 5(m)/6 of the POCSO Act, 2012 and therefore, although no charges were framed under section 9(m)/10 of the POCSO Act and section 354 of the IPC against the appellant for the offence, no error on conviction and sentencing has arisen. In this case, the Court

however noticed that the Trial Court has not taken any protective measures as required by law and has disclosed the name of the victim et al without recording reasons for such disclosure, in violation of POCSO Act, especially section 33 thereof, which casts a duty on the Special Court to ensure that the identity of the victim is not disclosed at any time during the course of investigation or trial. The Court directed all the Ld. Trial Courts to strictly abide by the mandate of law while dealing with such cases.

3. Necessary party must be impleaded in the suit for complete and effective resolution of the dispute: 22/04/2016, a Single Bench of the Court in RFA No. 4 of 2016 (Indira Dahal Vs. Nil Kumar Dahal & Ano.) held that Rule 10(2) of Order 1 of CPC clothes the courts with the powers to strike out or add parties at any stage of the proceedings, either upon or without the application of either party, and on such terms as may appear to the court to be just. Although Order I Rule 9 of the CPC states that no suit shall be defeated by reason of misjoinder or non-joinder of parties, and the court may in every suit deal with the matter in controversy so far as regards the rights and interests of the parties actually before it, but the rider in the proviso states that nothing in this Rule shall apply to non-joinder of a "necessary party". As such, in the instant case, where the dispute related to the claim over "Jiwni Land", it was held that the trial court was sufficiently empowered to invoke the aforesaid provision of law and implead the legal heirs and successors of the deceased son of the appellant who also maintained/looked after and performed the death rites of their father besides the respondents. By not impleading the legal heirs of the deceased son who are necessary parties to the Suit, it would not be possible to completely and effectively resolve the dispute in the instant matter and could lead to a multiplicity of proceedings. Remanding the matter for fresh trial, it was directed that the legal heirs and successors of the said deceased son of the appellant be impleaded as defendants in the title suit. It was further directed that the Suit shall be readmitted to its original number in the register of civil suits of the Ld. Trial Court, and disposed of within a period of six months in view of the fact that the Title Suit is of the year 2010.

- 4. Grievances relating to grant or cancellation of Sikkim Subject Certificate/Certificate of identification should be addressed before the issuing Authority, and not before the **Court**: [WP(PIL) No. 6 of 2015 (Biraj Adhikari Vs. State of Sikkim & Ors.)] (Disposed on: 20/06/2016) This PIL was filed seeking direction for a thorough court-monitored investigation by a Special Investigation Team (SIT) constituted by this High Court or the Central Bureau of Investigation (CBI) into the cases of false Sikkim Subject Certificates/Certificates of Identification including 31,180 reported cases as disclosed by the Land Revenue and Disaster Management Department, Government of Sikkim. Rejecting the petition, it was held that there is already a law prevailing in the State of Sikkim for cancellation of the Certificate of Identification being Notification No. 590 published on 01.11.2010. The contents of the said Notification would show that the Issuing Authority has already been authorized to cancel the COI of a person on certain grounds and it also provides that if a person is aggrieved by the refusal to grant or cancellation of his/her COI by the issuing Authority, he/she may apply to the Secretary, Land Revenue and Disaster Management Department, Government of Sikkim for redressal. Thus, there are two forums available for redressal of grievances relating to cancellation of COI. The first forum is the form of original jurisdiction and the second is the form of appellate jurisdiction. Power of cancellation certainly includes the power of inquiry, which has to be conducted before passing any order. Thus, the position is that law is not silent. The Court directed the respondents to carry out scrutiny and inquiry in the matter as contained in the affidavit filed by the Government.
- 5. Owner of the insured vehicle is not entitled to compensation under provisions of Section 147 of the Motor Vehicles Act, 1988: On 27/06/2016, a Single Bench of the Court in MAC App. No. 15 of 2015 (The Branch Manager, United India Insurance Company Ltd. Vs. Jit Man Rai & Ano.) held that Section 147 of the Motor Vehicles Act, 1988 requires an insurance company to cover the liability incurred by the insured in respect of death of or bodily injury to any person (including an owner of the goods or his authorized representative) carried in the vehicle or any property, caused by the owner of the vehicle. The purpose of the policy is to indemnify the insured against liabilities incurred by the owner towards other person (as third party) in respect of the damages

caused to him and the property. The owner of the insured vehicle is not entitled to compensation under provisions of Section 147 of the Act. As such, the Tribunal has committed an error in awarding the compensation to the tune of Rs. 22,66,979/-. However, since the policy, which is a comprehensive/package policy, clearly indicates that there was personal accident cover limited to Rs. 1,00,000/-, for which the owner was depositing the monthly premium of Rs. 50/-, the owner, under Personal Accident Cover (PAC) is indemnified to the extent of Rs. 1,00,000/- as specified in the policy. Appeal allowed.

#### **SOME RECENT MAJOR EVENTS**

#### 1. SWEARING-IN CEREMONY



Hon'ble the Governor of Sikkim administrating the Oath of Office to Hon'ble Shri Justice Satish Kumar Agnihotri at Aashirvad Hall, Raj Bhawan, Gangtok.

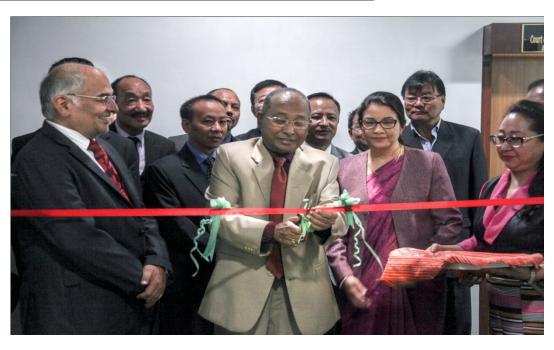
In pursuance of Notification No. K-11017/37/2016-US.I dated 09<sup>th</sup> May, 2016 issued by the Government of India, Ministry of Law & Justice, (Department of Justice), New Delhi, Hon'ble Shri Justice Satish Kumar Agnihotri, Judge of the Madras High Court was sworn-in as a Judge of the High Court of Sikkim on Monday, 23<sup>rd</sup> May, 2016 by Hon'ble Governor of Sikkim, Shri Sriniwas Patil at Aashirvad Hall at Raj Bhawan, Gangtok.



Hon'ble Shri Justice Satish Kumar Agnihotri, Judge, High Court of Sikkim taking Oath as Judge on 23<sup>rd</sup> May, 2016 at Aashirvad Hall, Raj Bhawan, Gangtok.

The function was attended by Hon'ble Chief Minister of Sikkim, Shri Pawan Chamling, Hon'ble Cabinet Ministers, Hon'ble Mrs. Meenakshi Madan Rai, Judge, High Court of Sikkim. The Chief Secretary, dignitaries of the State Government, Judicial Officers, Sr. Advocates, Members of the Bar and local gentry.

# 2. <u>INAUGURATION OF THE NEW ADR CENTRE AND THE EXTENSION AT THE DISTRICT COURT COMPLEX, SICHEY, GANGTOK (EAST) SIKKIM:</u>



Ribbon Cutting Ceremony on the inaugural function of the new ADR Centre and the Extension at the District Court Compelx SIchey, Gangtok, East Sikkim by Hon'ble Shri Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim in the presence of Hon'ble Shri Justice Satish Kumar Agnihotri, Judge, High Court of Sikkim and Hon'ble Mrs. Meenakshi Madan Rai, Judge, High Court of Sikkim.

On 25<sup>th</sup> June, 2016, Hon'ble Shri Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim & Patron-in-Chief, Sikkim State Legal Services Authority inaugurated the newly constructed three storied structure of the District Courts Complex extension and the Alternative Dispute Redressal Center at Sichey, Gangtok in the presence of Hon'ble Shri Justice Satish Kumar Agnihotri, Judge, High Court of Sikkim and Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim & Executive Chairperson, Sikkim State Legal Services Authority as Guests of Honour.



Hon'ble Shri Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim (centre), Hon'ble Shri Justice Satish Kumar Agnihotri, Judge, High Court of Sikkim (right) and Hon'ble Mrs. Meenakshi Madan Rai, Judge, High Court of Sikkim (left).



'Unveiling of Plaque' on the inaugural function of the District Court Complex Extension and ADR Centre at Sichey, Gangtok, East Sikkim by Hon'ble Shri Justice Sunil Kumar Sinha, High Court of Sikkim in the presence of Hon'ble Shri Justice Satish Kumar Agnihotri, Judge, High Court of Sikkim and Hon'ble Mrs. Meenakshi Madan Rai, Judge, High Court of Sikkim.



'Inaugural address' by Hon'ble Shri Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim on the inaugural function of the District Court Complex Extension Building and ADR Centre at Sichey, Gangtok, East Sikkim.



'Special address' by Hon'ble Shri Justice Satish Kumar Agnihotri, Judge, High Court of Sikkim on the inaugural function of the District Court Complex Extension Building and ADR Centre at Sichey, Gangtok, East Sikkim.



'Keynote address' by Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim on the inaugural function of the District Court Complex Extension Building and ADR Centre at Sichey, Gangtok, East Sikkim.

# 3. <u>INAUGURATION OF THE NEW DISTRICT & SESSIONS</u> <u>COURT BUILDING AT KYONGSA, GYALSHING, WEST</u> <u>SIKKIM:</u>



The newly constructed District & Sessions Court Building, West Sikkim at Kyongsa, Gyalshing,



Ribbon Cutting Ceremony on the inaugural function of the newly constructed District & Sessions Court building at Kyongsa, Gylashing, West Sikkim by Hon'ble Shri Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim in the presence of Hon'ble Shri Justice Satish Kumar Agnihotri, Judge, High Court of Sikkim and Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim.

On 11<sup>th</sup> June, 2016, Hon'ble Shri Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim inaugurated the new District & Sessions Court building at Kyongsa, Gyalshing, West Sikkim in the presence of Hon'ble Shri Justice Satish Kumar Agnihotri, Judge, High Court of Sikkim and Hon'ble Shri Justice Meenakshi Madan Rai, Judge, High Court of Sikkim as Guests of Honour. The Court of the District & Sessions Judge at Kyongsa, Gyalshing, West Sikkim has been functioning from the new Complex thereafter.

#### **IMPORTANT VISITS & CONFERENCES**

- 1. Hon'ble Mrs. Meenakshi Madan Rai, Judge, High Court of Sikkim attended the 14<sup>th</sup> All India Meet of State Legal Services Authorities at Hyderabad, Telangana w.e.f. 09.04.2016 to 10.04.2016.
- 2. Hon'ble Mr. Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim attended the "Chief Justices' Conference 2016" held at the Supreme Court of India, New Delhi w.e.f. 22.04.2016 to 23.04.2016. Thereafter, Hon'ble Mr. Justice Sunil Kumar Sinha, Chief Justice, High Court of Sikkim also attended the "Joint Conference of Chief Ministers of the States and the Chief Justices of the High Courts" held at Vigyan Bhavan, New Delhi on 24.04.2016.

## PROGRESS MADE IN THE HIGH COURT AND SUBORDINATE COURTS OF SIKKIM UNDER E-COURTS MISSION MODE PROJECT

#### April to June, 2016:

- 1. Two (2) DG sets of 5 KVA have been received for District & Sessions Court, West at Gyalshing and District & Sessions Court, North at Mangan on 14<sup>th</sup> June, 2016.
- 2. Tender Process for Scanning, Digitization and Digital Preservation of Cases/Judicial Records of High Court of Sikkim under Phase-II of e-Courts Mission Mode Project was completed and work for the same awarded in favour of M/s Informatic Publishing Ltd., RV Road, Basavanagudi, Bangalore, Karnataka on 20<sup>th</sup> June, 2016.